

CIRCULAR

In compliance of the directions of the Ld. Principal District & Sessions Judge (HQs), Delhi dated 23.08.2023, a copy of letter no. 5293-5304/DHC/Gaz./G-2/SC-Judgment/2024 dated 04.09.2024 alongwith the copy of Order dated 06.08.2024 passed by Hon'ble Supreme Court of India in M.A. No. 2034/2022 in M.A. No. 1849/2021 in Special Leave Petition (Crl.) No. 5191/2021, titled as "Satender Kumar Antil Vs. Central Bureau of Investigation & Anr." received from Hon'ble High Court of Delhi, New Delhi has been uploaded on the official website i.e. delhidistrictcourts.nic.in.

Accordingly, it is requested to kindly peruse the abovesaid order from the official website for kind information & necessary compliance of the said Order.

Raj Kumar
ASJ/Ld. Chairperson,
(Committee for compliance of Directions
passed by Hon'ble Supreme Court of India
in SLP (Criminal) 5191 of 2021
titled as Satender Kumar Antil Vs. CBI & Anr.)

32226-351

No. _____/Genl.(C)/HCS/2024

Dated, Delhi the 05 SEP 2024

Copy to :-

1. All the Ld. Judicial Officers posted in Central District, Tis Hazari Courts, Delhi.
2. The Ld. Registrar General, Hon'ble High Court of Delhi, New Delhi for information.
3. PS to the Ld. Principal District & Sessions Judge (HQs), Tis Hazari Courts, Delhi for information.
4. The Chairman, Website Committee, Tis Hazari Courts, Delhi with the request to direct the concerned official to upload the same on the Website of Delhi District Courts.
5. The Director (Academics), Delhi Judicial Academy, Dwarka, New Delhi for information as requested vide letter no.DJA/Dir.(Acad)/2019/4306 dated 06.08.2019.
6. Dealing Assistant, R&I Branch for uploading the same on LAYERS.
7. Dealing Assistant for uploading the same on Centralized Website through LAYERS.

ASJ/Ld. Chairperson,
(Committee for compliance of Directions
passed by Hon'ble Supreme Court of India
in SLP (Criminal) 5191 of 2021
titled as Satender Kumar Antil Vs. CBI & Anr.)

IN THE HIGH COURT OF DELHI AT NEW DELHI

5293-5304
No. _____/DHC/Gaz/G-2/SC-Judgment/2024

Dated: 04th, 09, 2024

From:

The Registrar General,
High Court of Delhi,
New Delhi-110003.



To,

1. The Principal District & Sessions Judge (HQ), Tis Hazari Courts Complex, Delhi.
2. The Principal District & Sessions Judge (New Delhi), Patiala House Courts Complex, New Delhi.
3. The Principal District & Sessions Judge (South-West), Dwarka Courts Complex, New Delhi.
4. The Principal District & Sessions Judge (West), Tis Hazari Courts Complex, Delhi.
5. The Principal District & Sessions Judge (East), Karkardooma Courts Complex, Delhi.
6. The Principal District & Sessions Judge (South), Saket Courts Complex, New Delhi.
7. The Principal District & Sessions Judge (Shahdara), Karkardooma Courts Complex, Delhi.
8. The Principal District & Sessions Judge (North-West), Rohini Courts Complex, Delhi.
9. The Principal District & Sessions Judge-cum-Special Judge (PC Act) (CBI), RACC, New Delhi.
10. The Principal District & Sessions Judge (South-East), Saket Courts complex, Delhi.
11. The Principal District & Sessions Judge (North-East), Karkardooma Courts Complex, Delhi.
12. The Principal District & Sessions Judge (North), Rohini Courts Complex, Delhi.

Sub: Order dated 06.08.2024 passed by Hon'ble Supreme Court of India in M.A No. 2034/2022 in M.A No. 1849/2021 in Special Leave Petition (Crl.) No. 5191/2021 titled "Satender Kumar Antil vs. Central Bureau of Investigation & Anr".

Sir/ Madam,

I am directed to forward herewith a copy of order dated 06.08.2024 passed by Hon'ble Supreme court of India in M.A No. 2034/2022 in M.A No. 1849/2021 in Special Leave Petition (Crl.) No. 5191/2021 titled "Satender Kumar Antil vs. Central Bureau of Investigation & Anr", with the request to circulate the same amongst all the Judicial Officers working under your respective control for information and necessary compliance.

I am further directed to forward herewith a copy of order dated 13.02.2024 passed by Hon'ble Supreme Court of India in afore-said matter containing the SOP for UTP, with the request to ensure compliance of SOP for UTP, in those cases where no family member or friend is coming forward to stand as surety or furnish bonds on the behalf of the UTP.

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I am further directed to forward herewith a copy of report dated 03.08.2024 (relevant part in respect of High Court of Delhi) filed by Amicus Curiae with the request to inform the action taken by the respective Court in cases (mentioned at para no. 2 of S. No. 91 High Court of Delhi page no. 40 of said report dated 03.08.2024) in which police stations have not complied with the mandate of S. 41A of Cr.P.C in the NCT of Delhi, in respect of their district (if any).

You are further requested to furnish a duly collated report in respect of your district, of non compliance of Para 100.2 or Para 100.3 of Satender Kumar Antil vs. CBI & Anr., for the period from 01.04.2024 to 31.08.2024, latest by 07.09.2024 and thereafter on monthly basis by 5th of every succeeding month, in prescribed proforma i.e Annexure-"A".

Yours faithfully,

(Satender Kumar Antil)
Joint Registrar (Criminal) D.D.
For Registrar General

Encl: As above.

